COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 201 OF 2017 & IA NO. 514 OF 2017

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BLA Power Pvt. Ltd. ...Appellant(s)

Vs.

State of Madhya Pradesh thourgh Energy Departments & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Purushaindra Kaurav, Sr. Adv.

Mr. Aashish Anand Bernad Mr. Nitin Gaur for R-2

Mr. Vikas Upadhyay

Mr. Prakash Upadhyay for R.3

Ms. Mandakini Ghosh Ms. Ritika Singhal for R.6

<u>ORDER</u>

Ms. Shikha Ohri, learned counsel for the appellant states that paper book has been served on all the respondents at the time of service of notice on the interim application.

List the matter on <u>23.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson